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**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

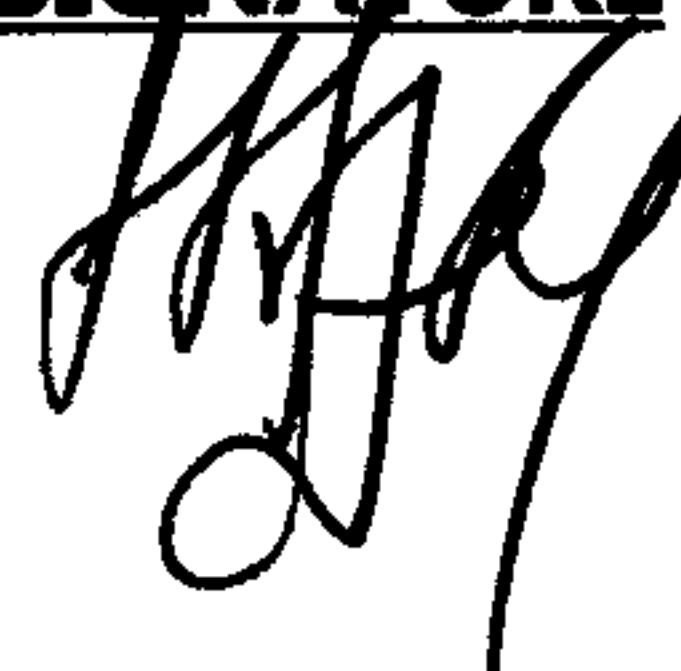

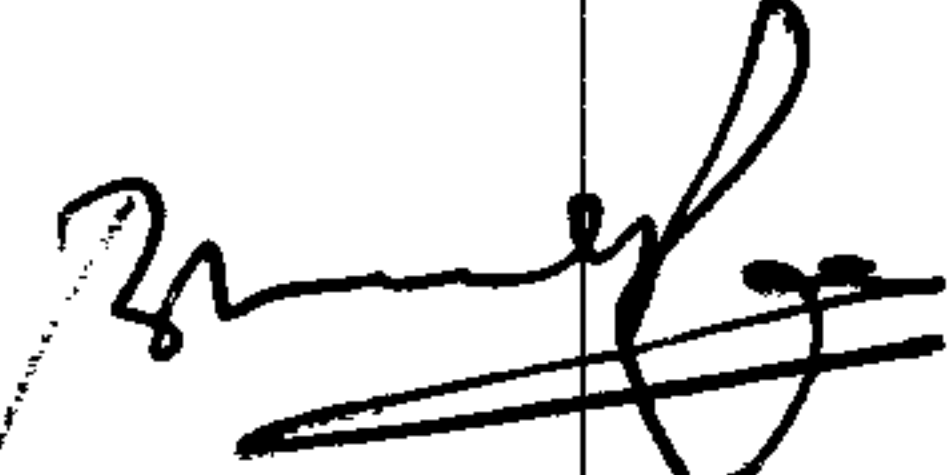
**IA 250 of 2017 in TP No. 58/397-398/NCLT/AHM/2016 (New)  
C.P. No. 11/397-398/CLB/MB/2014(Old)**

Coram: **Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.01.2018**

Name of the Company: Sanjivbhai Kiritbhai Patel & Ors.  
V/s.  
Biocare Remedies Pvt. Ltd. & Ors.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	MOIZ RAFIQUE	ADVOCATE	RESPONDENT	
2.	Rutvik Modi	Advocate	Respondent	R.H. Noeli
3.	KIRAN SHAH	C.A.	Petitioner	 Kiran Shah
4.	BHARAT RAO	Advocate	Petitioner	

**ORDER**

Learned FCA Mr. Kiran Shah with Learned Advocate Mr. B T Rao present for Applicant. Learned Advocate Mr. Moiz Rafique with Learned Advocate Mr. Rutvik Modi i/b Privy Legal Services present for Respondent.

Heard arguments of learned Counsel for Applicant and learned Counsel for Respondent.

Order reserved.

  
**MANORAMA KUMARI  
MEMBER JUDICIAL**

Dated this the 09th day of January, 2018.